

FIR No. 78/20  
PS Tilak Nagar  
State Vs. Naveen  
U/s 392/397/452/34 IPC r/w Section 25/27 Arms Act.  
13.09. 2020

Present: Ld. APP for the State.  
Sh. Parnay Abhishek Ld. Counsel for accused/ applicant.


The present bail application has been filed on behalf of accused Naveen in the above mentioned case FIR wherein it is submitted that applicant is in JC since 17.08.2020. It is further stated that the accused is innocent and falsely implicated in the present case. It is further submitted that accused has not been identified by the complainant during TIP and other two co-accused has already been admitted on bail by Ld. Duty MM vide order dated 14.03.2020. It is further stated that accused belongs to poor strata of society.. Hence, present application seeking bail of accused is filed.

Reply to this application was sought wherein it is mentioned that accused Naveen has one previous involvement and complainant has failed to identify the accused Naveen during TIP submitted that there are serious allegations again him and with this, prayer of dismissal of present application is made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody, no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused person and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the



same.

4. He will not commit the same or similar offence in future.

Bailbonds are furnished and accepted. The original ID proof and solvency proof of surety seen and returned. Endorsement done on F.D/ solvency proof. Accordingly, the accused is directed to be released forthwith if not required in any other process of law.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.

Record be sent back to concerned court.

  
(DEEPIKA THAKRAN)  
Duty MM-II, West Dist, THC, Delhi  
13.09.2020.